

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

STARRED QUESTION NO. 264*

TO BE ANSWERED ON FRIDAY, THE 09th AUGUST, 2024

SC/ST Reservation in Rajya Sabha and Legislative Assemblies

†*264. Shri Bhausahab Rajaram Wakchaure:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any provision has been made so far to reserve seats for the Scheduled Castes/Scheduled Tribes in the Rajya Sabha and Legislative Councils of various States;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to provide reservation to the said categories in Rajya Sabha and Legislative Assemblies; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE
IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a) to (d): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN RESPECT OF PART (a) to (d) OF
THE LOK SABHA STARRED QUESTION NO. 264* DATED 09th
AUGUST, 2024**

(a) and (b): Article 80 of the Constitution *inter-alia*, provides that the representatives of each State in the Council of States shall be elected by the elected members of the Legislative Assembly of the State in accordance with the system of proportional representation by means of the single transferable vote. However, article 171 of the Constitution does not provide for the reservation of Scheduled Castes/Scheduled Tribes in the Council of States and Legislative Council of various States.

(c) and (d): There is no proposal under consideration to provide reservation to the SCs/STs in Rajya Sabha. Further, under article 332 of the Constitution, seats are reserved for the SCs and STs in the State Legislative Assemblies, in proportion to their population.
